

The Minister of Industry (Shri Manubhai Shah): (a) and (b). The matter is under active consideration of Government.

Handloom Weavers' Societies in Uttar Pradesh

*636. Shri Vajpayee: Will the Minister of Commerce and Industry be pleased to state:

(a) the latest position as on the 31st December, 1959, in regard to the amount of rebate dues to be paid to the Handloom Weavers' Co-operative Societies in Uttar Pradesh; and

(b) the steps taken to expedite the payments?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):

(a) The amount of arrear rebates, as on 31st March, 1959, is reported to be Rs. 6,00,000. Information for the later period is not available.

(b) The question of sanctioning funds for meeting the arrears upto 31st March, 1959 is presently under consideration.

ग्यांत्से में भारतीय व्यापार एजेंसी का भवन

*६३७. श्री भक्त वरदान : क्या प्रधान मंत्री दिनांक १६ नवम्बर, १९५९ के तारकित प्रश्न संख्या १३ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि ग्यांत्से (तिब्बत) में भारतीय व्यापार एजेंसी के भवन निर्माण में इस बीच क्या प्रगति हुई है ?

वैदेशिक-कार्य मंत्री के सभा सचिव (श्री साबत अली खान) : सदन में १६ नवम्बर, १९५९ को प्रश्न संख्या १३ का उत्तर दिए जाने से अब तक व्यापार एजेंसी की इमारत बनाने के काम में कोई और प्रगति नहीं हुई है। चीन सरकार के साथ इस विषय पर बातचीत और पत्र-व्यवहार चल रहा है।

Manufacture of Tractors

*638. { Shrimati Ila Palchoudhari;
Shri Ajit Singh Sarhadi.
Shri N. B. Muniswamy;

Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 139 on the 19th November, 1959 and state the progress since made in connection with the manufacture of agricultural tractors?

The Minister of Industry (Shri Manubhai Shah): Besides the firm licensed for the manufacture of 1250 Nos. per annum of British tractors, another firm had been licensed under the Industries (D & R) Act, 1951 for the manufacture of 1250 Nos. of agricultural tractors per annum in the ranges of 12 to 18 DBHP and 20 to 30 DBHP, in collaboration with a German firm. These two firms have since been issued with import licences during the current period for capital goods as well as components and raw materials. The firms are expected to go into production by the middle of this year. In addition to this, with a view to consider establishing additional capacity in the field, new schemes for the manufacture of agricultural tractors in the ranges of 12 to 18 DBHP, 20 to 30 DBHP and 35-45 DBHP have been called for and are under examination.

Export of Tea to European Countries

*639. { Shri Pangarkar:
Shri D. C. Sharma:
Shri Raghunath Singh:
Shri Achar:
Shri P. C. Borooah:
Shri Hem Barua:
Shri B. Das Gupta;

Will the Minister of Commerce and Industry be pleased to lay a statement showing:

(a) the quantity of tea exported to European countries during the year 1959-60 so far;

(b) how does it compare with the year 1958-59; and

(c) the steps taken by Government to increase the exports to European countries?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): (a) to (c). A statement is laid on the Table of the Sabha. [See Appendix II, annexure No. 13].

Export of Iron Ore

*640. **Shri Chintamani Panigrahi:** Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No. 229 on the 19th November, 1959 and state:

(a) whether it has been possible to export 50,000 tons of iron ore through Paradip by the State Trading Corporation by now;

(b) if not, what amount of iron ore has been exported through Paradip so far; and

(c) how the quota has been allotted among the mine owners?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): (a) Not yet.

(b) 21,000 tons till end of February, 1960

(c) The STC purchases the ore in bulk direct from Orissa Government which procures supplies from the local Mine-owners.

Retrenchment of Staff in the Chief Settlement Commissioner's Office, New Delhi

*641. **Shri S. M. Banerjee:** Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether 7 upper division clerks, 84 lower division clerks and 51 peons working under the Chief Settlement Commissioner, New Delhi are likely to be retrenched on the 29th February, 1960;

(b) whether they have not been offered any alternative appointments;

(c) whether there are many vacancies existing in various Ministries and attached offices;

(d) if so, the reasons for not providing them with alternative appointment against those vacancies; and

(e) the steps taken by Government in this direction?

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): (a) and (b). 7 upper division clerks, 84 lower division clerks and 44 peons were served with notices. Out of these, 3 upper division clerks, 29 lower division clerks and 10 peons have been retrenched with effect from 29th February, 1960; 3 upper division clerks, 10 lower division clerks and 11 peons have been absorbed in other offices and services of the remaining will be terminated on 31st March, 1960 unless they get alternative appointments meanwhile.

(c) Under the existing procedure all vacancies in the Central Government Offices are required to be reported to the Special Cell set up under the Directorate General of Re-Settlement and Employment, and not to the Ministries.

(d) and (e). The names of the officials on whom notices have been served have been forwarded to the Special Cell for finding them alternative appointments.

Permanent Exhibition in New Delhi

*642. { Shri Ram Krishan Gupta:
Shri Ram Garib:

Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No. 235 on the 19th November, 1959 and state the nature of the final decision taken regarding the proposal to set up a permanent exhibition at the site where the 'India 1958' exhibition was held?